

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 1217
TO BE ANSWERED ON 24th JULY, 2017

SEZ PROJECTS

1217. SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has granted more time to developers of certain Special Economic Zones (SEZs) including Navi Mumbai SEZ for implementation of their projects and if so, the details thereof;
- (b) whether the validity period of some SEZs has been extended and if so, the details thereof;
- (c) whether the Government has also approved two proposals from ValueLabs Infra LLP and GAR Corporation for establishing IT/ITeS SEZs in Telangana; and
- (d) if so, the details thereof and the present status of each SEZ in the country?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

(a) and (b): In terms of Rule 6(2)(a) of the Special Economic Zones Rules, 2006, the letter of approval granted to a Special Economic Zone (SEZ) developer is valid for a period of three years within which time, effective steps are to be taken by the developer to implement the approved project. The Board of Approval may, on an application by the developer, grant more time by extending the validity period of the letter of approval. During the last five years and current financial year (upto 30th June, 2017), extension of time have been granted to 145 developers of SEZs across the country, including 8 SEZs of M/s. Navi Mumbai SEZ Private Limited, to complete their projects.

(c) and (d): The Government has approved a proposal from ValueLabs Infra LLP for setting up an IT/ITeS SEZ and GAR Corporation Private Limited for establishing 3 IT/ITeS SEZs, in Telangana. While letter of approval has been issued in all 4 cases, notifications have been issued in case of 3 SEZs of GAR Corporation Private Limited.

In addition to Seven Central Government SEZs and 11 State/Private Sector SEZs set-up prior to the enactment of the SEZs Act, 2005, approvals have been accorded in respect of 420 proposals for setting up of SEZs in the country. Presently, a total of 218 SEZs are operational. States/UTs-wise status of SEZs is at **Annexure**.

Annexure to the Lok Sabha Unstarred Question No. 1217 for 24th July, 2017

State-wise distribution of approved SEZs			
States/UTs	Formal Approvals	Notified SEZs	Operational SEZs (Central Govt. + State Govt./Pvt. SEZs + notified SEZs under the SEZ Act, 2005)
Andhra Pradesh	30	25	20
Chandigarh	2	2	2
Chhattisgarh	2	1	1
Delhi	2	0	0
Goa	7	3	0
Gujarat	28	24	19
Haryana	23	20	7
Jharkhand	1	1	0
Karnataka	62	51	26
Kerala	29	25	19
Madhya Pradesh	10	5	2
Maharashtra	55	49	28
Manipur	1	1	0
Nagaland	2	2	0
Odisha	7	5	3
Puducherry	1	0	0
Punjab	5	3	3
Rajasthan	9	8	4
Tamil Nadu	49	47	36
Telangana	64	55	29
Uttar Pradesh	24	19	12
West Bengal	7	5	7
GRAND TOTAL	420	351	218
